

(27)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD.

O.A.NO. 593/95

DATE OF JUDGMENT: 8.5.95

BETWEEN:

1. Smt. P.B.Aruna Devi
2. Smt. M.Negavani
3. GLN Sastry
4. Smt. K.Vijayalakshmi

Applicants

AND

1. Union of India rep. by  
the Secretary,  
Ministry of Defence,  
New Delhi-1.
2. The Chief of Naval Staff,  
Naval Headquarters,  
New Delhi-1.
3. The Controller,  
Controllerate of Naval Armament  
Inspection,  
Hyderabad-500058.
4. The Additional Director,  
MSQAA, DRDL,  
Hyderabad.

Respondents

COUNSEL FOR THE APPLICANT: SHRI K.Sudhakar Reddy

COUNSEL FOR THE RESPONDENTS: SHRI NR Devaraj,  
Sr./~~ANNA~~.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD....

O.A.No.593/95

JUDGEMENT

As per Hon'ble Sri R. Rangarajan, Member (A)

Heard Sri K.S. Reddy, learned counsel for the applicants and Sri N.R. Devaraj, learned counsel for the respondents.

2. There are four applicants in this O.A. and they are working as Temporary (Casual) L.D.Cs. under R-3. They have joined on various dates between 1984 and 1989. The details of casual service showing the artificial breaks are given at pages 8-A, 8-B, 8-C and 8-D of the material papers in the O.A. They pray for consequential services from the dates of initial engagement as temporary (casual) L.D.Cs with consequential benefits as per judgement in O.A.1165/93, dt. 28.7.94.

3. The O.A.1165/93 was disposed of on 28.7.94. In that OA also, the applicants therein prayed for consequential services from the date of their initial appointment as temporary (casual) L.D.Cs with consequential service and monetary benefits. After going through the directions given in previous judgements, OA No.1165/93 was disposed of by the order dt. 28.7.94 allowing the petition, but restricting the monetary benefit from the date one year prior to filing of that O.A.

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4. As the applicants in this O.A. are also similarly placed, we see no reason to differ from the above judgement and give the following direction:-

The respondents are directed to treat the applicants as regularly appointed with effect from the dates of their initial engagement as temporary (casual) L.D.Cs, provided any of the juniors are regularised as L.D.Cs from their initial engagement as temporary (casual) L.D.Cs. ~~....., the necessary documents will be collected from the~~ date one year prior to filing of this O.A. i.e. with effect from 25-4-94 (this O.A. was filed on 25-4-95).

5. The O.A. is ordered accordingly. No costs.

One  
( P. Banchariyan )

Witness  
- "vive-ndarman" -

Dt. 9/5/95

Deputy Registrar (J) CC

To

1. The Secretary, Union of India, Ministry of Defence, New Delhi-1.
2. The Chief of Naval Staff, Naval Headquarters, New Delhi-1.  
kmv
3. The Controller, Controllerate of Naval Armament Inspection, Hyderabad-58.
4. The Additional Director, MSQAA, DRDL, Hyderabad.
5. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT. Hyd.
6. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
7. One copy to Library, CAT. Hyd.
8. One spare copy.

pvm

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

A N D

THE HON'BLE MR.R.RANGARAJAN: (M(ADMN)

DATED 8.5.95 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

OA. No. 593/05

T.A. No.

(W.P.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

*no stamp copy*



**HYDERABAD BENCH**